merits of raw materials, components, instruments, equipment and canalized items etc., for research and development purposes without a licence upto Rs. 5 lakhs per annum.

In the Drug industry a number of Drug manufacturing units have re. gistered their R&D units. The Hathi Committee have also made come re. commendations on research and development and they are under con. sideration of Government. Such action as may be necessary to intensify research on the basis of the Hathi Committee's recommendations and Government's decision thereon will be taken.

(b) A selective policy in regard to licensing for the manufacture of drugs is being followed in respect of foreign drug firms operating in the country. Apart from this, they are also governed by the regulatory pro. visions contained in the various enactments such as the Foreign Ex. change Regulation Act, 1973, the Capital Issues (Control) Act, 1949, the Industries (D&R) Act, 1951, the Monopolies & Restrictive Trade Practices Act, 1969, the Companies Act 1956 and the applicable legis-lations. other These enactments ensure that the foreign companies operate within the ambit of national priorities.]

## जम्मू ग्रौर काश्मीर विधान सभा के चुनाव में - - कथित ग्रनियमितताएं

\*163. श्री प्रकाशवीर शास्त्री :

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श्री कल्प नाय राय ः

श्रीमती विद्यावती चतुर्वेदी ः श्री मोहम्मद उस्मान श्रारिफ ः श्री सुल्तान सिंह ः

क्या विधि, न्याय ब्रौर कम्पनी कार्य मंत्री यह बताने को कृपा करेंगे कि :

(क) क्या सरकार को जम्मू-काइसीर विधान सभा के फिछले चुनाव

## to Questions

में कुछ ग्रनियमितताओं की शिकायतें मिली हैं ;

(ख) यदि हां, तो ये शिकायतें किस प्रकार की हैं,;

• (ग) सरकार ने उन पर क्या कार्य-बाही की है ; ग्रीर

(घ) क्या कुछ निर्वाचन क्षेत्रों में मतदाताओं को मतदान से रोकने अथवा अवैधमत डालने केंभी समाचार मिले हैं?

## Alleged irregularities in the Jammu and Kashmir Legislative Assembly polls

-163. SHRI PRAKASH VEER SHASTRI; SHRI KALP NATH RAI: SHRIMATI VIDYAWATI CHATURVEDI: SHRI MOHAMMED USMAN ARIF: SHRI SULTAN SINGH:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have received any complaints alleging irregularities in the last elections to the Jammu and Kashmir legislative Assembly;

(b) if so, what is the nature of these complaints;

(c) what action Government have taken thereon; and

(d) whether any reports regarding preventing of voters from casting their votes or rigging in some constituencies have also been received?]

विधि, न्याय श्रीर कम्पनी कार्यं मंत्री (श्री शान्ति भूषण): (क) ग्रीर (ख) निर्वाचन आयोग को 10-सोपुर विधान सभा निर्वाचन क्षेत्र में मतदान केन्द्र सं० 33-सुल-क के वारे

+ [] English translation.

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में एक शिकायत प्राप्त हुई थी जिसमें अनि-यमितताओं का अभिकथन था। उक्त निर्वाचन क्षेत्र में इस मतदान क्रेन्द्र के पीठा-सीन अफिसर के बारे में यह अभिकथन किया गया था कि उसने मतदातायों को, जो मतदान बूथ के बाहर एकत थे, अपराह्न 4.30 बर्ज से अपराह्न 6.15 बर्ज के बीच अर्थात् मतदान के लिए नियत घंटों के पञ्चात् 110 पर्चियां जारी की और उन्हें अपराह्न 6.30 बर्ज तक मतदान करने दिया।

(ग) पीठासोन आफिसर की इस रिपोर्ट के आधार पर कि उसने अपराह्न 4.25 बजे मतदान बूथ के बाहर लगभग 200 व्यक्तियों को प्रतीक्षा करते हुए देखा और पीठासीन आफिसरों के लिए अनुदेश के पैरा 49 के अनुसार उसने इन निर्वाचकों को 110 पर्चियां जारी की थीं। यह निदेश दिया गया कि इन निर्वाचकों द्वारा डाले गए मतों को विधिमान्य मत माना जाए और उनकी गिनती उन उम्मीदवारों के पक्ष में की जाए जिनके लिए वे अंकित किए गए थे।

(घ) ऐसी दो शिकायतें भी प्राप्त हुई थीं जिनमें यह कहा गया था कि धांधली किए जाने की आशंका है । इस संबंध में जम्मू-कश्मीर के मुख्य निर्वाचन आफिसर को आवश्यक कार्यवाही करने का निदेश दिया गया था ।

f[THE MINISTER OF LAW, JUS-TICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b) A complaint alleging irregularities was received by the Election Commission in the case of polling station No. 33-Sullo-A in 10— Sopore assembly constituency. In that constituency, the Presiding Officer of this polling station was alleged to have issued 110 slips between 4.30 P.M. and 6.15 P.M. to voters who had

t[] English translation.

gathered outside the polling booth i.e. after the hours fixed for the poll and allowed them to vote till 6.30 P.M.

to Questions

(c) Based on the report of the Presiding Officer that he noticed about 200 persons waiting outside the polling booth at 4.25 P.M. and that the 110 slips were issued by him to these electors in accordance with paragraph 49 of the Instruction to the Presiding Officers, the votes cast by these electors were directed to be treated as valid votes and counted in favour of the candidates to whom they were marked.

(d) Two complaints apprehending rigging were also received. The Chief Electoral Officer, Jammu and Kashmir, was directed to take necessary action.]

## Role of multinational drug firms

\*164. SHRIMATI LAKSHMI KU-MARI CHUNDAVAT: SHRI MAHENDRA BAHADUR SINGH; SHRI SAWAISINGH SISODIA: SHRI PRAKASH MEHROTRA;

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have taken any decision on the role of multinational drug firms operating in the country *vis-avis* the public sector and Indian private sector; and

(b) if so, what are the details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b) The Hathi Committee has made a number of recommendations including those relating to the future role of multinational companies operating in the country. These recommendations are under consideration of the Government and a decision is likely to be taken soon.